

### Code of Conduct for Labour

2792. SHRI M.V.V.S.MURTHY:

SHRI BOLLA BULLI RAMAIAH:

Will the Minister of LABOUR be pleased to state:

(a) whether the Kerala Government for the first time in the country plans to introduce a code of conduct for labour and management to prevent the loss of mandays due to labour militancy;

(b) if so, whether the State Government has also introduced a comprehensive Trade Union Act;

(c) whether such legislation is being considered in the Union Government also; and

(d) if so, the time by which the Government are proposing for code of conduct for labour and management in the country?

THE MINISTER OF LABOUR (SHRI P.A.SANGMA):  
(a) and (b). The Government of Kerala have informed that they have not framed any code of conduct for Labour and Management. They have, however, sought prior concurrence of the Union Government for introduction of the Kerala Recognition of Trade Unions Bill, 1995 in the State Legislative Assembly. The Bill provides for recognition of trade unions as sole bargaining agents.

(c) No, Sir.

(d) Does not arise. However, the Union Government has codified the unfair labour practices on the part of employers and trade unions of employers on the one hand and workmen and trade unions of workmen on the other in the Fifth Schedule read with section 2(ra) of the Industrial Disputes Act, 1947.

### National Investment Promotion Board

2793. SHRI HARI KISHORE SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to constitute a National Investment Promotion Board to boost investment in the private sector;

(b) if so, the details thereof; and

(c) the time by which the Board is proposed to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY):

(a) No, Sir.

(b) and (c). Does not arise.

### CBI Inquiry into Havala Pay off

2794. SHRI INDRAJIT GUPTA:

SHRI SYED SHAHABUDDIN:

SHRI B.L.SHARMA PREM:

Will the Minister of FINANCE be pleased to state:

(a) whether the CBI inquiring order in May 1991 for investigating a multicore "Havala" transactions is still on for the last three years;

(b) if so, the results of the investigations so far and the number of persons arrested or detained or interrogated in this connection;

(c) the reasons for the delay in submitting the final report and initiating prosecutions in the case; and

(d) the time by which the CBI is likely to complete the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI M.V.CHANDRASHEKHARA MURTHY):  
(a) to (d). The Central Bureau of Investigation (CBI) has concluded investigation in India in respect of the transactions referred to in the question. However, investigation is continuing abroad to track the sources of funds received through Havala Channels. It is difficult to give a time frame for completion of the investigation. The CBI has arrested two persons in the case. The Enforcement Directorate is preparing show cause notices and criminal complaints on the basis of the report of the CBI.

### Mid-Term Appraisal of Economic Reforms Question

2795. SHRI ANAND RATNA MAURYA:

SHRI D.VENKATESWARA RAO:

SHRI GURUDAS KAMAT:

KUMARI SUSHILA TIRIYA:

SHRI AMAR PAL SINGH:

SHRI SATYA DEO SINGH:

SHRI RAM PAL SINGH:

SHRI DEVI BUX SINGH:

SHRI LAL K.ADVANI:

DR. RAMESH CHAND TOMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the International Labour Organisation's report and the report submitted by the former Chairman of Agriculture Price Commission have pointed out that liberalisation of economy in India is injurious to Indian agriculture;

(b) if so, the main observations made about the Indian economy in each report;

(c) the reaction of the Government thereto;

(d) whether the Parliamentary Committee on Industry has also given adverse remarks about the industrial growth during 1991-94;

(e) if so, whether the Government propose an mid-term re-appraisal of the economic reforms programme in view of their failure at every front;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): (a) and (b). The International Labour Organisation (ILO) in a report, entitled 'World Employment 1995' released in February, 1995 has highlighted the following features of the Indian economy:

- (i) There has been moderate growth of 1.6 percent per annum in the 1980's in modern sector employment.
- (ii) The structure of employment has been marked by a general move out of agriculture. Levels of poverty declined as a whole during 1980's.
- (iii) Under employment in rural areas remains high.
- (iv) A high proportion of employment is in the urban informal sector.
- (v) India has allocated 20 percent of its GDP to physical capital information.
- (vi) However, some concern has been expressed over the likely impact of the new Economic Policy on agricultural development. The specific fears are over the reduction in public investment, state withdrawal from the provision of agricultural credit and the reduction of the extension services.

Shri S.S. Johl, ex-chairman, Commission on Agricultural Costs and Prices in a Study on Restructuring Agricultural Sector for Growth and Productivity under New Economic Policy, prepared for the Ministry of Finance *inter alia* noted "The environment that has been created and is being created under the new economic policy is no doubt having a profoundly positive and healthy effect on the industrial and services sectors, yet the agriculture sector has not so far been affected in any positive direction by the winds of this change. Whatever the influence the new economic policy has exerted on this sector, it is more in the nature of some distortions that have come to adversely affect the growth and development of this sector. It is so primarily due to the internal structural weaknesses of this sector which renders it incapable of benefiting from the significant changes brought about, by the new economic policy."

(c) The suggestions made by various organisations and individuals are kept in view by the Government while formulating appropriate policies.

(d) The Parliamentary Committee on Industry has *inter alia* noted "Despite a turnaround discernible in the first quarter of 1994-95, there are reasons to feel concerned about the slow rate of industrial growth during 1991-92, 1992-93 and 1993-94; this rate of growth has been perhaps the poorest for any 3 year period since independence".

(e) to (g). Economic reforms have brought significant improvement in all sectors of the economy during the

last three years. Overall economic growth has improved from 0.9 percent in 1991-92 to 4.3 percent in each of the years 1992-93 and 1993-94 and is expected to be 5.3 percent in 1994-95. Industrial growth has improved from 0.6 percent in 1991-92 to 4.4 percent in 1993-94 and 8.7 percent in April-November, 1994. Compared to an actual decline in 1991-92, growth of exports in dollar terms has improved to 19.6 percent in 1993-94 and 17.3 percent in April-January 1994-95. From a level of hardly 1 billion in June 1991, foreign currency assets have increased to over 20 billion as on March 10, 1995.

#### Import of Cotton

2796. SHRI JAGAT VIR SINGH DRONA:

Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government have given permission to import cotton and cotton textiles with zero duty;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the cotton prices in the domestic market have been reduced due to this; and
- (d) if so, the steps taken by the Government to protect the interests of domestic market ?

THE MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY): (a) to (b). On account of tight availability position of cotton from indigenous source and rising prices of certain varieties of cotton in the country import of cotton was allowed under D.G.L. with zero duty with effect from 19.4.94. Government has not given permission to import cotton textiles with zero duty. However, import of raw materials, including textile raw materials, are allowed on duty free basis for export production under Advance Licensing Scheme.

(c) There is a marginal reduction in the cotton prices which is attributed to various factors.

(d) Government is constantly monitoring the situation. The ceiling on stock of cotton to be held by mills and traders has been prescribed to regulate the availability and prices of cotton. So far only one lakh bales of Bengaldeshi cotton has been permitted for export out of announced quantity of 5 lakhs bales keeping in view the present situation.

[Translation]

#### Inquiry Into Mine Accidents

2797. SHRI RAM PAL SINGH:

SHRI SATYA DEO SINGH:

Will the Minister of LABOUR be pleased to state:

- (a) the number of persons killed in mine accidents during the year 1992-93 and 1993-94;
- (b) whether any inquiry committee has been constituted to inquire into these accidents;